

CENTRAL INFORMATION COMMISSION
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Decision No. CIC/SG/A/2010/000212/7154
Appeal No. CIC/SG/A/2010/000212

Relevant Facts emerging from the Appeal:

Appellant : Mr. Bishan Swarup
A-306, Raj Vihar, Badli Indl. Area,
Delhi – 110042.

Respondent : Mr. R. D. Sharma
PIO & AC(NW)
Govt. of NCT of Delhi
Food & Supply Department,
Shalimar Bagh, New Delhi.

RTI application filed on : 15/09/2009
PIO replied : 14/10/2009
First appeal filed on : 18/11/2009
First Appellate Authority order : 07/01/2010
Second Appeal filed on : 12/01/2010
Second Appeal received on : 22/01/2010
Hearing Notice sent on : 16/02/2010
Hearing held on : 15/03/2010

Information Sought:

The Appellant in his RTI has stated that his application for Ration Card was cancelled for following reasons:

- a) Not found to be residing on given address
- b) Annual income was found to be 25200 which more than the conditions

The Appellant had argued that it was false. He has further asked the PIO to grant him a ration card.

Reply of the PIO:

The form filled by the Appellant was incomplete as the details of ID card in respect of serial no. 11 of the form was wrong and that was not to be verified from the Appellant.

Ground of First Appeal:

The Appellant raised several queries in respect of cancellation of his Ration Card.

First Appellate Authority ordered:

The FFA ordered the PIO to give complete and correct information to the Appellant within 20 days from the order.

Ground of the Second Appeal:

Unsatisfactory reply received from the FAA.

Note: The Appellant appears to have misunderstood the order of the FAA. The Appellant is complaining that the FAA concurred with the reply of the PIO. In contrast to this the FAA had ordered the FAA had directed the PIO to provide information to the Appellant within 20 days.

Relevant Facts emerging during Hearing:

The following were present:

Appellant: Mr. Bishan Swarup;

Respondent: Mr. Amod Barthwal, FSO (C-13) on behalf of Mr. R. D. Sharma, PIO & AC(NW);

The Appellant has been given the information and he is admitting this himself.

Decision:

The Appeal is dismissed.

The information has been provided.

This decision is announced in open chamber.

Notice of this decision be given free of cost to the parties.

Any information in compliance with this Order will be provided free of cost as per Section 7(6) of RTI Act.

Shailesh Gandhi
Information Commissioner
15 March 2010

*(In any correspondence on this decision, mention the complete decision number.)*_(GJ)